

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)
]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 134 / 2008-Customs (N.T.)

New Delhi, dated the 19th December, 2008.
28 Agrahayana, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Export Promotion), Jawaharlal Nehru Custom House, Nhava Sheva, Uran, Raigad, Maharashtra, to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Commissioner of Customs (Export Promotion), New Custom House, Mumbai, for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to Shri Sachin Dhanraj Jain (Proprietor), M/s. Shree Vikram Overseas, 3, Govind Building, Opposite Heritage Hotel, Aary Road, Goregaon (East), Mumbai - 400063 and others issued vide, F.No. DRI / MZU/G/INV-08/05-06, dated the 13th May, 2008, by the Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.

[F.No. 437/42/2008-Cus.IV]

(M.M.Parthiban)
Director (Customs)